

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 7913/2017

(Arising out of impugned final judgment and order dated 07-06-2016 in CRLA No. 881/2010 passed by the High Court of Judicature at Allahabad)

ASHUTOSH KUMAR @ ASHU

Petitioner(s)

VERSUS

STATE OF U.P. THR. SECRETARY

Respondent(s)

(With IA No.97960/2017-CONDONATION OF DELAY IN FILING, IA No.97963/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.97962/2017-CONDONATION OF DELAY IN REFILING)

Date : 27-11-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. Harish Pandey, AOR
Mr. Manish Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Let fresh notice be served to the unserved respondent-State through standing counsel, returnable in four weeks.

Dasti service, in addition, is permitted.

(NIDHI AHUJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER